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OA 392/90

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Serial No. of Order	Date of Order	Order with Signature
3. 2.1.91.		<p style="text-align: center;"><u>M.A. 546/90</u></p> <p>Heard Mr. P.Kar learned Counsel for the Applicant and Mr. Ashok Mohanty learned Counsel (Railway) for the Respondents asked for service of a copy of the Misc. Cause on the Respondent Nos. 2 and 4. Call on 28.1.1991. Service has made in the meantime.</p>
		<p style="text-align: right;"><i>Abd</i> Vice-Chairman</p> <p style="text-align: right;"><i>H</i> Member (Judicial)</p>
4 28.1.91		<p style="text-align: center;"><u>M.A. 546/90</u></p> <p>Call on 19.2.91 for orders as requested by Mr. P.Kar.</p> <p style="text-align: right;"><i>H</i> Member (J)</p>
5.19.2.91		<p style="text-align: center;"><u>M.A. 546/90</u></p> <p>(Arising out of O.A. 392 of 1990)</p> <p>Heard the learned Counsel for the petitioner and also for the Respondents. It is submitted on behalf of the learned Counsel for the Railway Administration that the matter is under consideration and appropriate order should be passed. Since this is the position there is no meaning in passing any further order keeping the M.A. pending. The M.A. is disposed of as the observations of this Tribunal in the order passed on 29.10.1989 have been complied in the manner, <del>it is quoting.</del></p>
		<p style="text-align: right;"><i>Abd</i> Vice-Chairman</p> <p style="text-align: right;"><i>H</i> Member (Judicial)</p>